

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Dated: 25.10.2019

NOTICE

Take notice that the following matters listed on 25.10.2019 in the Court of Chairperson at 03:00 PM and 03:30 PM will not be taken up due to non-availability of the Bench. The next date of hearing will be notified later.

S. No.	Case No.	Name of the parties	Counsel for Appellants	Counsel for Respondents
1.	Comp. App. (AT) (Ins) No. 926 of 2019	Flat Buyers Association Winter Hills-77. Vs. Umang Realtech Pvt Ltd. Through IRP & Ors.	Manoj Kumar	Manoj K. Singh, LCN Shahdeo-IRP
2.	TA (AT) (Competition) No. 33 of 2017 & IA No. 61/2017 (Old Appeal No. 50/2014) Part Heard	Adani Gas Limited (AGL) Vs. CCI &Anr. With	Rahul Satyan	MehulParti, R-1 Sharad Gupta, R-2
3.	TA (AT) (Competition) No. 34 of 2017 (Old Appeal No. 57/2014) Part Heard	Faridabad Industries Associations (FIA) Vs. CCI &Anr.	Sharad Gupta	MehulParti (R-1) Rahul Satyan

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By Order
-sd/-

Registrar